

**GOVERNMENT OF INDIA
WOMEN AND CHILD DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:2282
ANSWERED ON:06.08.2010
LEGAL PROCEEDINGS AGAINST CHILDREN
Roy Shri Arjun;Vasava Shri Mansukhbhai D.

Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) the legal proceedings conducted against children in the age group of six to ten years in the country during the last three years, State-wise; and

(b) the steps taken or being taken by the Government to reform such children alongwith the success achieved?

Answer

MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH)

(a) & (b): Information for legal proceedings conducted against children as compiled for age group 7-12 yrs. by the National Crime Records Bureau (NCRB) for the years 2006,2007 & 2008 is annexed.

The Juvenile Justice (Care and Protection of Children) Act, 2000 is the primary law in respect of adjudication and disposal of matters relating to children in conflict with law. The Act provides for setting up of the Juvenile Justice Boards for adjudication and timely disposal of cases relating to children in conflict with law. It also provides for education and gainful vocational training to all juveniles in order to mainstream them- Alternatively it provides for the rehabilitation and social reintegration of juvenile by adoption, foster care, sponsorship and sending the child to an after care organization.

In order to facilitate implementation of various provisions of the Act, Government of India in the Ministry of Women and Child Development has been implementing a Centrally Sponsored Scheme namely `Integrated Child Protection Scheme (ICPS)`.